

Central Administrative Tribunal, Principal Bench

Original Application No. 1308 of 2000

New Delhi, this the 12th day of February, 2001

Hon'ble Mr. Kuldip Singh, Member (J)

Shri Rajai Ram
Chief Booking Clerk
Patel Nagar Railway Station
C/o Station Superintendent
Patel Nagar, Railway Station
New Delhi

- Applicant

(By Advocate - Shri A.K. Verma)

Versus

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional Railway Manager,
Northern Railway
Bikaner, Rajasthan

- Respondents

(By Advocate: Shri P.M. Ahlawat)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

Applicant seeks quashing of the transfer order dated 1.3.2000.

2. Facts in brief are that applicant who was working as Chief Booking Clerk at Patel Nagar Railway Station, has been transferred to Gurgaon Station vide impugned order dated 1.3.2000. To challenge the impugned order, applicant has only taken a ground that his wife is a heart patient and is not keeping well. He has relied upon the judgement delivered by the Tribunal in an earlier OA-26/87 whereby the earlier transfer order of the applicant was quashed on the same grounds.

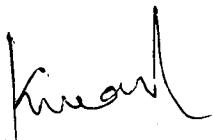
3. Respondents in their reply have submitted

(4)

that applicant had been working at Patel Nagar Railway Station for more than four years and he has been transferred to Gurgaon in pursuance to instructions contained in Railway Board's order circulated vide PG No.10094.

4. In my opinion, the plea taken by applicant that it will be difficult for him to come to Delhi every time in connection with treatment of his wife at Delhi as Gurgaon is at a distant place, is not maintainable as Gurgaon is very close to Delhi and people from Gurgaon come to Delhi every day to attend their office and go back. Transportation facilities for Gurgaon are also very good.

5. Under the circumstances, I find that there is no merit in this O.A. which is accordingly dismissed. No costs.


(Kuldip Singh)
Member (J)

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